

In The Central Administrative Tribunal Jaipur Bench, Jaipur

CR OA/TA/MP-No. 44/2021

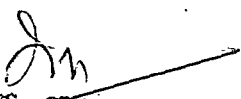
Suraj Bhan

Versus

Manu Vyas

Date of Order	Orders
22-5-2022	Shri K. L. Thawani Counsel - for the applicant Shri B. N. Sandhu Counsel - for the respondents Heard, the Learned Counsel for the parties. The applicant Suraj Bhan has filed this Contempt Petition against the order dated 23-4-2021 in OA No. 33/98 passed by this Tribunal, wherein, the following direction was given :- "13. We therefore allow the O.A. and quash and set aside the orders at Annex A/1 and Annex A/2 and direct the respondents to reinstate the applicant in service forthwith with all consequential benefits. The respondents are at liberty to hold the departmental enquiry against the applicant and thereafter to pass appropriate orders. The whole exercise must be completed within 6 months from the date of receipt of a copy of this order." A reply has been filed on behalf of the respondents. It has been stated that the applicant has already been reinstated in service and the order has been complied with. However, it has also been submitted that a Writ Petition has been filed before the Hon'ble High Court and the stay has also been granted. On the other hand, Learned Counsel for the applicant submits that

C.A.T. Bench, Jaipur

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Received Munshi 28/5 Received B. K. Singh	he has only been reinstated in service but no consequential benefits have been given and thus half of the part of the judgement remains unimplemented. In view of the ^{law} position laid down by Honble the Supreme Court that once the matter has been taken cognizance by the Honble High Court, even in the case the stay has already been granted, the Tribunal and seized of the matter and view of this, the Contempt Petition does not survive and is hereby dismissed. Notices are discharged.  (J. R. KAUSHIK) JUDICIAL MEMBER  M. P. SINGH MEMBER (ADMINISTRATIVE MEMBER)